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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of Decision: 6TH November, 2026
Uploaded On: 10th November, 2026

\# **CNR No. DLHC010544672026**

\+ **W.P.(C) 16756/2026**

BACHU SINGH AND ORS. ....Petitioner

Through: Mr. Sanjay Baniwal, Advocate.

versus

MUNICIPAL CORPORATION OF DELHI AND ORS. .....Respondents

Through: Ms. Puja S Kalra, Standing Counsel with Mr. Virendra Singh, Advocate.
Mr. Saurabh Kansal, SPC with Mr. Manish Kumar, Mr. Raghav Vij and Mr. Pratham Malik, Advocates for R-2 and 3.

CORAM:
JUSTICE PRATHIBA M. SINGH
JUSTICE DINESH BHATT

Prathiba M. Singh, J. (ORAL)

1. This hearing has been done through hybrid mode.

2. The Petitioners are vendors, who are claiming to be having provisional certificates of vending (hereinafter, *'CoVs'*) to vend in the South Zone, Ward-

3. The details of the provisional CoVs of the Petitioners are as under:-

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Name	*Vending I.D.*	*Category*	*Area*
Bachu Singh	URI:4943837	Others	South Zone. Ward- S-63
Jhapri Devi	URI:3799150	Others	South Zone, Ward- S-63
Jaggi	URI:3269667	Others	South Zone, Ward- S-63
Anil	URI:4094074	Others	South Zone, Ward- S-63
Mithun Chouhan	URI: 1648971	Others	South Zone, Ward- S-63
Ashish Kumar Sharma	URI:3525865	Others	South Zone, Ward- S-63
Hasrudin	URI:9576100	Food/ Snack with gas cylinder/ fire	South Zone, Ward- S-63

4. Insofar as Petitioner No. 7-Chander Bhan is concerned, no provisional CoV has been filed with the present writ petition. Accordingly, no relief is granted to the Petitioner No. 7.

5. A perusal of the images filed on record would show that some of the Petitioners are in fact using gas cylinders. In fact, ld. Counsel for the Municipal Corporation of Delhi (hereinafter, *'MCD'*) has also handed over photographs to show that the Petitioners are using gas cylinders. In the opinion of this Court, this would be completely contrary to the terms and conditions of the CoVs. Moreover, the vendors are also not maintaining proper hygiene around the vend.

6. Under these circumstances, the only relief that the Petitioners are entitled to is that they shall be permitted to vend subject to the Petitioners abiding by the terms and conditions of the CoV which are as under:

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"1. Vendor shall not have any other permanent or long-term vending certificate.

2. Vending certificate is non-transferable.

3. It is mandatory for the vendor to follow the vending period and zone as determined by TVC or local body.

4. Vendor shall not give his vending certificate on rent in any way.

5. Vendor shall not have any infectious disease.

6. Vendor shall have to take care of hygiene on vending place/zone and nearby area and also take care of public health.

7. Vendor shall display copy of vending certificate on his place/vending site and will produce original documents to TVC/concerned inspector whenever required.

8. Vendor/Squatter shall insure that no hindrance be caused to pedestrian and vehicular moment.

9. Vendor shall not vend/sell any harmful, dangerous and polluted items. It should also be ensured that the quality of the products sold and services provided to the public conform to the prescribed standards of public health, hygienic conditions and safety.

10. The street vendor shall not do any unauthorized/illegal activity.

11. Mobile vendors shall not stay or vend more than 30 minutes or time prescribed by the TVC at place in a vending/squatting zone.

12. Vendors will not block footpaths and will not vend on roads. Vendor should take care of space in front of vending stalls/counters on footpath for pedestrians.

13. Vending certificate can be cancelled or suspended on the basis of violations.

14. Vendor shall not build or construct any kind of permanent or temporary structure at vending site.

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15. Seller shall adopt health and hygiene conditions as required by local laws and court orders.

16. Vendor have to follow all the conditions mentioned in Delhi Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2019"

7. In addition, if there is any violation found, the MCD shall take action and remove the Petitioners in accordance with law.

8. Insofar as Petitioner No. 8-Hasruddin is concerned, the provisional CoV is in the category of *'Food/Snack with gas cylinder/fire'*. Accordingly, the following further directions are issued qua the said Petitioner:

(i) The Petitioner shall be permitted to operate his vend, but shall use a gas cylinder which does not occupy too much space. It is made clear that only a small gas cylinder for heating of food and snacks shall be used by the Petitioner;

(ii) The Petitioner shall restrict himself to a particular space which shall not in any manner cause obstruction to the movement of pedestrians or cause any traffic congestion to vehicular traffic on the roads;

(iii) The Petitioner shall also be obliged to maintain cleanliness and hygiene around the vend, which he is working from and shall ensure the presence of a dustbin near the vend;

(iv) Subject to the above, Condition No.11 in the CoV shall not apply to the Petitioner. The Petitioner shall comply with all the other conditions in the CoV;

(v) It shall be ensured that the Petitioner shall not create any third-party interest in this provisional CoV and there shall be a bar on sub-

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letting or any handing over possession to any third party;

(vi) No permanent or temporary construction shall also be erected by the Petitioner.

9. Further, the above stated directions shall be subject to any plan which the Town Vending Committee–II may be coming up with in terms of Section 21 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 and no vested rights shall be claimed.

10. Petition is disposed of with these terms. All pending applications are also disposed of.

PRATHIBA M. SINGH
JUDGE

DINESH BHATT
JUDGE

NOVEMBER 6, 2026
MR/ck

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